

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/2245/2024 IN C.P. (IB)/971(MB)2020

**IN THE MATTER OF**

Srei Equipment Finance Limited

VS

M/s. Muktar Infrastructure India Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 10.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Amit Tungare (VC)

For the Respondent:

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**ORDER**

**I.A. 2245/2024**

The prayer in the application is for extension of time by 180 days from 19.03.2024. The Ld. Counsel for the Applicant submits that the Corporate Debtor is being sold as a going concern and one interested buyer has already deposited an amount of Rs. 50 Lakhs towards EMD. The Applicant expects the sale to be completed by August-2024. Thus, his contention is that before the expiry of the extended time period being sought i.e. 15.09.2024, the liquidation proceedings shall conclude. In view of the submissions made by the Ld. Counsel, we deem it appropriate to allow the present application. I.A. disposed of.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)